

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**CP NO.15/2018
OA NO.283/2017**

New Delhi this the 31st day of August, 2018

**HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)
HON'BLE MR. ASHISH KALIA, MEMBER (J)**

Shri Inder Singh, age 61 years
(Ex. Sr. LPP),
S/o Sh. Ram Bax,
R/o H.No.86, Gali No.2,
Bhim Nagar Bypass,
Ghaziabad (UP). ...Petitioner

(By advocate: Mr. Gaya Prasad)

VERSUS

Shri R.N. Singh,
Divisional Railway Manager,
Northern Railway,
DRM Office, State Entry Road,
New Delhi. ...Respondent

(By advocate: Mr. S.M. Arif)

:ORDER (Oral):

By Mr. K.N. Shrivastava, Member (A)

This Contempt Petition has been filed for alleged non-compliance of the Tribunal's order dated 02.02.2017 passed in OA No.283/2017. The OA was disposed of at the admission stage itself with the following directions:

"Having regard to the submissions made by the learned counsel for applicant, without going into the merits of the case, the OA is disposed of with a direction to the respondent No.2 to dispose of Annexure-A/7 representation of the applicant within a

period of three months from the date of receipt of a certified copy of this order. No costs. "

2. Shri S.M. Arif, learned counsel for respondent submits that the order of the Tribunal has since been complied with. He has placed a copy of the letter dated 24.04.2017 passed by the respondent informing the petitioner that he has been paid an amount of Rs.6.75,891/- for officiating allowance from March 2010 to April 2015. There is a calculation sheet also enclosed with the said letter giving the month-wise details. Shri Arif further submits that the respondent is not able to pay the officiating allowance for the period from February 2007 to February 2010, as the records for the said period are not available.

3. Learned counsel for petitioner contends that the records are available with the respondent for the period, i.e. from February 2007 to February 2010. We notice that at page 34 of the OA, the petitioner has furnished some information with regard to the ibid period.

4. We are satisfied that the order of the Tribunal has been complied with. Accordingly, we close the CP. However, liberty is given to the petitioner to submit comprehensive representation to the respondent with regard to his claim for officiating allowance for the period from February 2007 to February 2010, with whatever records available with him, within a period of four

weeks. The respondent shall consider such representation and deal with it in terms of the Rules.

(Ashish Kalia)
Member (J)

(K.N. Shrivastava)
Member (A)

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